

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.801

CP-544/59/ND/2019

CA/346/2023, CA/347/2023, CA/349/2023

IN THE MATTER OF:

M/s. Chandra Mohan Jhaveri

...APPLICANT

Vs

M/s. Hero Moto Corp Ltd.

...RESPONDENT

Section

U/s 59 of Comp. Act, 2013

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Divaya Prakash in CA/346/2023,
CA/347/2023, CA/349/2023

For the Respondent

:Adv. Mini Ravindran for Varun Jhaveri
R-3, Adv. Archana Kher for Abhay
Jhaveri R-4 (LRS of Chanra Mohan
Jhaveri) Adv. Vijayesh Atre for Pratibha
Jhaveri R-2.
Ms. Neha Mathen, Adv. and Mr. Atharv
Gupta, Adv. for HMCL.

ORDER

CA/346/2023, CA/347/2023, CA/349/2023

Ld. Counsel appears on behalf of Applicant as well as Respondent. Ld. Counsel for the Applicant is directed to take steps to bring on record the rejoinder affidavit which is stated to have been filed on 19.04.2024 within one week. The Applicant is also directed to serve copy of the applications which are listed today to Ms. Neha Mathen, Ld. Counsel appearing for Respondent No.1. List the matter on **10.05.2024**.

We make it clear that no further adjournment will be given on the next date of hearing.

**Sd-/
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**